

CENTRAL ADMINISTRATIVE TRIBUNAL
JABALPUR BENCH, JABALPUR
Caravs Building, 15, Civil Lines, Post bag No. 6, JABALPUR- 482 001

Dated

29.11.05

Registration No.

MA 975/05

Vijay Keshavnagar

Applicant (s)

VERSUS

MA 975/05

Respondent (s)

A copy of the ORDER dated 28.11.05 passed by the Hon'ble Tribunal in the above mentioned case is forwarded herewith for necessary action.

28.11.05

Shri P.C.Chandak rep. by Dr. Mahan Malhotra
Shri S.A.Dharmadhikari for respondents

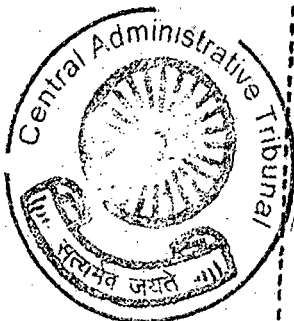
Learned counsel for applicant has moved
MA 975/05 to withdraw the OA.

Learned counsel for respondents submits
that he has filed a short reply and that
this Tribunal has no jurisdiction to
decide the matter regarding BSNL.

The MA is allowed and the applicant is
permitted to withdraw the OA.

The OA is dismissed as withdrawn with
liberty to approach appropriate forum.

(Mahan Mohan)



aa.

To
Shri P.C. Chandak } per
Shri S.A. Dharmadhikari } per

GRPR-119-CAT Jabalpur-1-12-99-1500 Forms.

सत्य प्रतिलिपि
11/11/05
DY. REGISTRAR
केन्द्रीय प्रशासनिक अधिकरण
CENTRAL ADMINISTRATIVE TRIBUNAL
जबलपुर बेंच, जबलपुर
JABALPUR BENCH, JABALPUR

Issued
29-11-05